

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 148/TT/2019**

- Subject** : Approval of transmission tariff of Asset-1: 230 kV D/C Kalpakkam PFBR-Kanchipuram transmission line and 2 numbers of 230 kV Bays at Kanchipuram Sub-station of TNEB upon determination of final transmission tariff from proposed COD of 1.4.2014 to 31.3.2019 in pursuance of Hon'ble Appellate Tribunal vide order dated 20.9.2018 in Appeal No. 168 of 2015 and the Commission vide order dated 27.12.2018 in Petition No. 105/TT/2012 under Transmission system associated with Kalpakkam PFBR (500 MW) project in Southern Region for tariff block 2014-19 period
- Date of Hearing** : 11.2.2020
- Coram** : Shri P. K. Pujari, Chairperson  
Shri I. S. Jha, Member
- Petitioner** : Power Grid Corporation of India Ltd. (PGCIL)
- Respondents** : Karnataka Power Transmission Corporation Ltd. (KPTCL) and 17 others
- Parties present** : Shri M. G. Ramachandran, Advocate, PGCIL  
Ms. Tanya Sareen, Advocate, PGCIL  
Ms. Anushree Bardhan, Advocate, PGCIL  
Shri S. Vallinayagam, Advocate, TANGEDCO  
Shri Vivek Kumar Singh, PGCIL  
Shri S. S. Raju, PGCIL  
Shri Zafrul Hasan, PGCIL  
Shri Amit K. Jain, PGCIL  
Ms. R. Alamelu, TANGEDCO

**Record of Proceedings**

The learned counsel for the Petitioner submitted that the instant petition is filed as per the directions of the Hon'ble Appellate Tribunal for Electricity (APTEL) in its judgment dated 20.9.2018 in Appeal No. 168 of 2015. The learned counsel further submitted that the APTEL has granted liberty to the Petitioner to file an application for grant of approval of the COD of Kalpakkam PFBR Kanchipuram 230 kV D/C line as per the 2014 Tariff Regulations, taking into consideration the capital cost as on 31.3.2014 including the admissible IDC and IEDC. The petitioner has prayed for grant of tariff from 1.4.2014 as held in judgment dated 20.9.2018 and that the transmission charges for Asset-III shall be borne by BHAVINI as held by the Commission in order dated 29.4.2015 in Petition No. 105/TT/2012.



2. Learned counsel for TANGEDCO submitted that the IDC and IEDC from the scheduled COD of 1.9.2012 to the deemed COD of 1.4.2014 should be excluded from the capital cost. He further submitted that the transmission charges from the COD of the transmission assets to the commissioning of the generation should be borne by BHAVINI as it has not commissioned its generation, as provided under Regulation 8(5) of the 2010 Sharing Regulations.

3. The Commission directed the petitioner to submit the following information, on affidavit by 16.3.2020 with an advance copy to the respondents:-

- (i) Revised cost estimate.
- (ii) Details of IEDC incurred during the period of delay in COD of the asset (i.e. from scheduled COD to actual COD) along with the liquidated damages recovered or recoverable, if any.
- (iii) Statement of discharge of IEDC and initial spares, if any, during the period of the asset;
- (iv) Documents in support of rate of interest, date of drawl and repayment schedules (as per Form-9C) of SBI loan deployed for the asset. Is there any default in payment of interest on loan? A copy of Agreement of loan availed from SBI during 2014-19.

3. The Commission directed the respondents to file their reply by 20.3.2020 with an advance copy to the petitioner who shall file its rejoinder, if any, by 31.3.2020. The Commission further directed the parties to comply with the above directions within the specified timeline and observed that no extension of time shall be granted.

4. Subject to the above, the Commission reserved the order in the petition.

**By order of the Commission**

sd/-  
(V. Sreenivas)  
Dy. Chief (Law)

